

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 3658/2015
M.A. No. 1929/2018

The 26th day of October, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Anita Rallan,
Aged 47 years,
D/o Late Shri R.S. Rallan,
Senior Translator, Group 'B'
Union Public Service Commission,
R/o 2731/7, Rajguru Road, Paharganj,
New Delhi-110055. .. Applicant

(By Advocate : Dr. S.N. Singh with Dr. Atul Singh)

Versus

1. Union of India,
Through Secretary,
Ministry of Home Affairs,
Government of India,
North Block, Central Secretariat,
New Delhi-110001.
2. Union Public Service Commission,
Through its Secretary,
Dholpur House,
Shahjahan Road,
New Delhi-110069.
3. Department of Personnel & Training,
Ministry of Personnel, Public
Grievances and Pensions,
Through its Secretary,
2nd Floor, Lok Nayak Bhawan,
New Delhi-110003. .. Respondents

(By Advocate : Shri Rajeev Kumar for R-1 to 3 and
Shri D.K. Chopra for misc. applicant in
MA 1929/2018 for impleadment)

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

Heard both the sides.

2. The applicant, who is presently working as Senior Translator, filed the O.A. seeking the following relief(s):

- “(a) Allow this application with costs.
- (b) Quash Advertisement No.12/2015 with regard to the appointment of Assistant Directors (Official Language) in Grade IV of Central Secretariat Official Language Service;
- (c) Direct the respondents to implement Office Memorandum dt. 12.09.2011 thereby promoting Senior Translators to the post of Assistant Director (Official Language);
- (d) In the alternative, direct the Respondent No.2 to allow the applicant to apply for the post of Assistant Director (Official Language) regardless of her age and consider her case for promotion;
- (e) Quash the requirement of maximum age of 35 years for inservice candidates prescribed under the Central Secretariat Official Language Service (Group ‘A’ and Group ‘B’ Posts) Recruitment Rules, 2015 as the same is arbitrary and discriminatory; and
- (f) Give such other relief as this Hon’ble Tribunal considers fit and appropriate under the facts and circumstances of the case.”

3. The learned counsel for the respondents, while producing the judgment of a coordinate bench of this Tribunal in O.A. No.3740/2015 dated 14.02.2017, submits that the O.A. challenging the very same Advertisement No.12/2015 in respect of the post of Assistant Director was dismissed and, accordingly, the instant O.A.,

which was also filed challenging the very same Advertisement, is also liable to be dismissed on the same lines.

4. However, Dr. S.N. Singh, the learned counsel appearing for the applicant, while not disputing the fact of dismissal of O.A. No.3740/2015, however, submits that in addition to the issues considered in the said judgment, alternatively the applicant also sought for a direction to permit the applicant to participate in the selection process by relaxing the age limit keeping in view that she has been working in the Department since long time.

5. It is seen that the impugned Advertisement was issued for filling up the post of Assistant Director (Official Language) in Grade-IV of Central Secretariat Official Language Service by way of direct recruitment. It is not the case of the applicant that the applicant was not given the age relaxation available to the Central Govt. employees as per the rules, but what she is seeking is the age relaxation beyond the age relaxation already available to the Central Govt. employees. However, the applicant failed to show any rule in support of her claim for age relaxation beyond the age relaxation already available to the Central Govt. employees.

6. In the circumstances and in view of the judgment of the coordinate bench of this Tribunal in O.A. No.3740/2015 and in

view of the rule position on age relaxation, we do not find any merit in the O.A. and, accordingly, the same is dismissed. Pending MA, if any, also stands disposed of. No order as to costs.

(A.K. BISHNOI)
Member (A)

(V. AJAY KUMAR)
Member (J)

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